

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2013

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 for adjudication of the disputes between the Kanti Bijlee Utpadan Nigam Limited and Bihar State Power holder Company Limited.

Date of hearing : 28.5.2013

Coram : Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Kanti Bijlee Utpadan Nigam Limited (KBUNL), New Delhi.

Respondent : Bihar State Power Holding Company Limited, Patna
State Load Despatch Centre, Patna

Parties present : Shri M.G.Ramchandran, Advocate, KBUNL
Shri Manoj Kumar Sinha, KBUNL
Shri Joytirmayee Raj, NTPC
Shri B.S.Rajput, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for adjudication of disputes and difference between the parties under Section 79 91) (f) of the Electricity Act, 2003. Learned counsel further submitted that respondent, Bihar State Power Holding Company Limited (BSPHCL) has been in breach of the PPA entered into between the parties and making payment of the amounts due to the petitioner. Learned counsel for the petitioner requested the Commission to direct BSPHCL to make the payments of the bills of the petitioner for the periods from 12.12.2010 to 9.3.2011, 20.3.2010 to 30.3.2011 and 4.11.2011 to 29.3.2012 alongwith applicable surcharge.

2. In response to Commission`s query, learned counsel for the petitioner submitted that SLDC has already been impleaded as party to the petition.

3. After hearing of the learned counsel, the Commission directed to admit the petition.
4. Accordingly, the petitioner was directed to serve copy of the petition on the respondents immediately. The respondents were directed to file their responses by 17.6.2013. The petitioner was allowed to file its rejoinder, if any, by 2.7.2013.
5. The petition shall be listed for hearing on 16.7.2013.

By order of the Commission,

SD/-
(T. Rout)
Joint Chief (Law)